

OA-04/2025/62

LAY NOTE BEFORE THE HON'BLE MEMBER
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

O.A. No. 127/2023/EZ
(Earlier O.A. No. 475/2022/PB)

A. Ali
Vs.

Member Secretary, West Bengal Pollution Control Board & ors.

Date:

In the present case, allegation was that Tulabati Mal, owner of pond was dumping soil generated by clearing/construction of road and filling the pond due to which 15 families dependent on the pond were facing serious problems. The case has been disposed off vide order dt. 12.03.2024 with the following observations:

"19. So far as the finding of the Joint Committee that the drainage/sludge from the residence of Sri Jagabandhu Ray being discharged into the water body as his residence does not have a proper drainage, we direct the West Bengal Pollution Control Board to take appropriate action against the said Sri Jagabandhu Ray and ensure that his drainage does not drain any sludge into the said water body. Appropriate directions in this regard for drainage and treatment of sludge shall be given by the West Bengal Pollution Control Board within 15 days thereof and the West Bengal Pollution Control Board shall ensure compliance of its directions within a further period of one month.

20. Affidavit of compliance shall be filed with the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata by 01.05.2024.

21. In view of the above directions, the Original Application No.127/2023/EZ is disposed of."

In this regard, it is submitted that no affidavit of compliance has been filed by the West Bengal Pollution Control Board in terms of above mentioned directions as on date.

A Therefore, if directed, M.A. may be registered in the instant case for the purpose of compliance of order of the Hon'ble Tribunal as the O.A. has already been disposed off.

Placed for appropriate order/direction.

Section Officer

Ld. Deputy Registrar

Ld. Registrar

Hon'ble Expert Member

Hon'ble Judicial Member

